(c) and (d) No, Sir. However, projects for development of National Waterway-5 will be formulated and implemented by Inland Waterways Authority of India in consultation with State Government of Orissa.

Cleaning of western coastline near Colaba in Mumbai

2324. DR. BHARATKUMAR RAUT: Will the Minister of SHIPPING be pleased to state:

- (a) whether it is a fact that huge amount of tar balls and oil had spilled into the sea along the western coastline near Colaba in Mumbai after the collision of two ships;
 - (b) the reasons of the collision of the huge ships along the coastline;
 - (c) the details of amount of losses due to the spread of oil near the coastline; and
- (d) the steps being taken by the Shipping Department to clean up the coastline and the locations where the debris of the sea are dumped?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) Approximately 1200 cubic meter of fuel oil had spilled into the sea following collision of two ships MSC Chitra and Khalija in the Mumbai harbour on 7.8.2010. The oil spill had apparently lead to formation of tar balls.

- (b) A preliminary report on the incident from Director General (Shipping) is being examined.
- (c) Losses due to collision are as under:
- (i) Actual expenses incurred in the survey of the harbour.
- (ii) Damages for stoppage of shipping movement from 8.8.2010 to 12.8.2010 and partial stoppage from 13.8.2010 to 4.9.2010.
- (iii) Consequential loss due to claims by M/s Jaisu Shipping Co., Dredging contractor, for idling of dredger and liquidated damages due to extension of time.

The above claims are not due to damages caused from the oil spill but due to impact of the accident on ship movements. However, claim on account of impact on environment and fishing is yet to be filed by Government of Maharashtra.

(d) The clean-up work has been contracted to M/s. Experts Oil Spill Response Ltd., Singapore who have been carrying out the work under the guidance of The International Tanker Owners Pollution Federation Limited (ITOPF) and Maharashtra Pollution Control Board (MPCB). The debris recovered have been taken to Taloja which is the designated area for disposal of all Hazardous waste.

Delay in Vallarpadam container project

2325. SHRI P. RAJEEVE: Will the Minister of SHIPPING be pleased to state:

- (a) whether there is any delay in commissioning of Vallarpadam container project; and
- (b) if so, the reasons therefor?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) In terms of the Licence Agreement executed by Cochin Port Trust with the Build, Operate and Transfer (BOT) Operator for the International Container Transshipment Terminal (ICTT) project, phase-I of the Terminal is to be commissioned within 8 years from 1.4.2005.

(b) Does not arise.

PAPERS LAID ON THE TABLE

- I. Notifications of the Ministry of Shipping.
- II. Report and Accounts (2009-10) of SCL, Chennai and related papers.
- III. MOU (2010-11) between Government of India and Dredging Corporation of India Ltd.

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): Sir, I lay on the Table:

- A copy each (in English and Hindi) of the following Notifications of the Ministry of Shipping, under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:
 - (1) G.S.R. 855 (E), dated the 25th October, 2010, publishing the Kolkata Port Trust Employees' (Medical Attendance and Treatment) Amendment Regulations, 2010.
 - (2) G.S.R. 863 (E), dated the 28th October, 2010, publishing the Visakhapatnam Port Employees (Conduct) Amendment Regulations, 2010.
 - (3) G.S.R. 856 (E), dated the 25th October, 2010, publishing Corrigendum to the Notification No. G.S.R. 284(E) dated the 12th May, 2006. [Placed in Library. For (1) to (3) See No. L.T. 3407/15/10]